NATIONAL COMPANY LAW TRIBUNAL, CHANDIGARH BENCH, CHANDIGARH.

CP (IB) No.32/Chd/Hry/2017. Along with Caveat No.03/2017M

In the matter of:

M/s Tenon Facility Management (India) Pvt. Ltd.

.....Petitioner

Versus

M/s Jindal Steel & Power Ltd. & Ors.

....Respondents.

Present:

Mr. Vivek Kishore, Advocate with Mr. Chandandeep

Singh, Advocate for the petitioner along with

Mr. Prahlad Bhatt, authorised representative of the

petitioner.

Mr.Suman Jain, Advocate for respondent

No.1/Caveator.

The learned counsel for the parties submitted that the parties have entered into a settlement. The statement of the authorised representative with counsel for the petitioner and the counsel for the respondent No.1/Caveator have been separately recorded. The petition is, therefore, dismissed as withdrawn with liberty to the petitioner to file fresh on the same cause of action, if need be. Copy of the order be supplied to the counsel for the parties.

(Justice R.P.Nagrath) Member (Judicial)

July 07, 2017 Ashwani